

**Central Administrative Tribunal
Principal Bench**

**OA No.80/2017
MA No.142/2017**

New Delhi, this the 13th day of January, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Sh. Vishwamitra,
Aged about 51 years, Group 'C',
S/o Late Shri Shyam Lal,
Working as AC/Helper Khallasi,
Under SSE/ACC/DLI/N.R. (Old Delhi Rly. Station),
R/o H.No.16/192, Navin Kunj Loni,
District: Ghaziabad, U.P.
2. Sh. Chhotey Lal,
Aged about 53 years, Group 'C',
S/o Late Sh. Ram Khilawan,
Working as AC/Helper Khallasi
Under SSE/ACC/DLI/N.R. (Old Delhi Rly. Station),
R/o H.No.F-6/386, Sultanpuri,
Delhi-41.

...applicants

(By Advocate : Shri A.K. Bhakt)

Versus

Union of India & Others, Through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi Railway Station,
New Delhi.
3. Sr. Divisional Personal Officer,
DRM's Office, Northern Railway,
New Delhi.

...respondents.

ORDER (ORAL)

Hon'ble Mr. V. Ajay Kumar, Member (J) :-

MA No.142/2017

For the reasons stated therein, the MA filed for joining together is allowed.

OA No.80/2017

The applicants who are working as AC/Helper Khallasi under the respondent Railways have filed the present OA seeking the following reliefs :-

- “(I) To direct the respondents to consider the representations dated 22/14.09.2015 and reminders dated 05.02.2016 and further direct the respondents to consider two up-gradations under ACP Scheme and one up-gradation under MACP Scheme to the applicants since the date of their entitlement counting 100% entire Temporary Status Services of Substitutes.
- (ii) Direct the respondents to release the arrears of pay with reasonable interest i.e. 12% per annum.
- (II) To direct the respondents to produce the relevant records of the case before the court for proper adjudication.
- (III) To all the OA cost.
- (IV) To pass any other order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case. “

2. It is also stated that the applicants made several representations including the representations dated 14.09.2015

and 05.02.2016, but the respondents have not passed any order thereon till date.

3. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondents to consider the representations made by the applicants within 90 days from the date of receipt of a certified copy of this order and to pass an appropriate speaking order thereon, in accordance with law. No costs.

4. Let a copy of the OA be annexed to this order.

(V.N. Gaur)
Member (A)

(V. Ajay Kumar)
Member (J)

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